FORM A- Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

MOTIJUG AGENCIES LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MOTIJUG AGENCIES LTD
2.	Date of incorporation of corporate debtor	29th June, 1945
3.	Authority under which corporate debtor is incorporated / registered	ROC – Kolkata
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U51909WB1945PLC012440
5.	Address of the registered office and principal office (if any) of corporate debtor	1 AUCKLAND PLACE, KOLKATA, West Bengal, India, 700017
6.	Insolvency commencement date in respect of corporate debtor	8th January, 2025
7.	Estimated date of closure of insolvency resolution process	7th July, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no. AA1/10037/02/300625/106840 AFA valid till 30.06.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Email:guptaarunkumar2001@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Process Email id: motijug.ibc@gmail.com
11.	Last date for submission of claims	22nd January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **MOTIJUG AGENCIES LTD.** on 8.1.2025 vide NCLT order under C.P. (IB)/91(KB)2022

The creditors of **MOTIJUG AGENCIES LTD.** are hereby called upon to submit their claims with proof on or before 22.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class- NA

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Arun Kumar Gupta
Date and Place : 10.01.2025, Kolkata

FORM A- Public Announcement
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MOTIJUG AGENCIES LTD

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	MOTIJUG AGENCIES LTD
2.	Date of incorporation of corporate debtor	29th June, 1945
3.	Authority under which corporate debtor is Identification No. of corporate	ROC – Kolkata
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U51909WB1945PLC012440
5.	Address of the registered office and principal office (if any) of corporate debtor	1 AUCKLAND PLACE, KOLKATA, West Bengal, India, 700017
6.	Insolvency commencement date in respect of corporate debtor	8th January, 2025
7.	Estimated date of closure of insolvency resolution process	7th July, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no. AA1/10037/02/300625/106840 AFA valid till 30.06.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor, Kolkata – 700001 Email: guptaarunkumar2001@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor, Kolkata – 700001 Process Email id: motijug.ibc@gmail.com
11.	Last date for submission of claims	22nd January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **MOTIJUG AGENCIES LTD.** on 8.1.2025 vide NCLT order under C.P. (IB)/91(KB)2022

The creditors of **MOTIJUG AGENCIES LTD**. are hereby called upon to submit their claims with proof on or before 22.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class- NA

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Arun Kumar Gupta
Date and Place: 10.01.2025, Kolkata

ফর্ম এ - সাধারণ ঘোষণা

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া
(ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনসের রেগুলেশন ৬ অধীনে)

মতিযুগ এজেন্সিস লি.-এর বিনিয়োগকারীগণের অবগতির জন্য

		সংশ্লিষ্ট বিস্তারিত
১.	কর্পোরেট ডেটরের নাম	মতিযুগ এজেন্সিস লি.
২.	কর্পোরেট ডেটরের গঠনের তারিখ	২৯ জুন ১৯৪৫
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/নথিভুক্ত	আরওসি-কলকাতা
৪.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নং	U51909WB1945PLC012440
৫.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	১ অকল্যান্ড প্লেস, কলকাতা, পশ্চিমবঙ্গ ভারত, ৭০০০১৭
৬.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ	৮ জানুয়ারি ২০২৫
৭.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	৭ জুলাই ২০২৫
৮.	সাময়িক প্রস্তাব পেশাদার হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের নাম এবং রেজিস্ট্রেশন নম্বর	শ্রী অরুণ কুমার গুপ্তা রেজি. নং IBBI/IPA-001/IP-P00013/2016-2017/10037 এএফএ নং AA1/10037/02/300625/106840 এএফএ বৈধ ৩০.০৬.২০২৫ পর্যন্ত
৯.	বোর্ডের নিকট রেজিস্ট্রিকৃত সাময়িক প্রস্তাব পেশাদারের ঠিকানা এবং ইমেল	ঠিকানা : পি-১৫, বেন্টিঙ্ক স্ট্রিট, ৪র্থ তল কলকাতা - ৭০০০০১ ইমেল : guptaarunkumar2001@yahoo.com
১০.	সাময়িক প্রস্তাব পেশাদারের সহিত যোগাযোগের জন্য ঠিকানা এবং ইমেল	ঠিকানা : পি-১৫, বেন্টিঙ্ক স্ট্রিট, ৪র্থ তল কলকাতা - ৭০০০০১ ইমেল আইডি : motijug.ibc.@gmail.com
১১.	দাবি দাখিলের শেষ তারিখ	২২ জানুয়ারি ২০২৫
১২.	বিনিয়োগকারীগণের শ্রেণি, যদি কিছু থাকে, সংশ্লিষ্ট আইনের ২১ ধারার উপধারা (৬এ) এর (বি) পরিমেল অধীনে অন্তর্বর্তীকালীন প্রস্তাবক পেশাদার কর্তৃক নির্ধারিত	প্রযোজ্য নয়
১৩.	সংশ্লিষ্ট শ্রেণিতে বিনিয়োগকারীগণের অনুমোদিত প্রতিনিধি হিসেবে কার্যরত ইনসলভেন্সি পেশাদারগণের চিহ্নিতকরণের নাম (প্রতিটি শ্রেণিতে তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মগুলি এবং (খ) প্রাপ্ত অনুমোদিত প্রতিনিধিগণের বিস্তারিত উপলব্ধ :	Web link : https://ibbi.gov.in/en/home/downloads

এতদ্বারা বিজ্ঞাপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, নির্দেশ দিয়েছে **মতিযুগ এজেন্সিস লি.**-এর কর্পোরেট ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরু করার ০৮.০১.২০২৫ তারিখে উল্লেখ্য এনসিএলটি অর্ডার C.P. (IB)/91(KB)2022 অধীনে।

মতিযুগ এজেন্সিস লি.-এর বিনিয়োগকারীগণকে প্রামাণ্য নথি সহ তাদের দাবি ২২.০১.২০২৫ তারিখে অর্ন্তবর্তীকালীন প্রস্তাবক পেশাদারগণের নিকট ক্রম নং ১০-এ উল্লিখিত ঠিকানায় পেশ করতে।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন।

ক্রম নং ১২-য় উল্লিখিত তালিকা অনুযায়ী যেসকল আর্থিক বিনিয়োগকারীগণ সংশ্লিষ্ট শ্রেণিভুক্ত তারা অনুমোদিত প্রতিনিধি বেছে নিতে পারেন ক্রম নং ১৩-য় উল্লিখিত তালিকায় ইনসলভেন্সি পেশাদার তিনজনের মধ্যে থেকে তাদের অনুকূলে অনুমোদিত প্রতিনিধি হিসেবে কাজ করতে।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

অন্তর্বর্তী প্রস্তাব পেশাদারের নাম এবং স্বাক্ষর : অরুন কুমার গুপ্তা

তারিখ এবং স্থান : ১০.০১.২০২৫, কলকাতা